

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:1727

ANSWERED ON:16.12.2013

FUNDS FOR PREVENTION OF WATER POLLUTION

Haque Shri Sk. Saidul;Patle Kamla Devi ;Ray Shri Saugata;Sivasami Shri C.

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has formulated any scheme for prevention of pollution in rivers, ponds and lakes;
- (b) if so, the funds allocated to various agencies for implementation of programmes relating to prevention of pollution in rivers, lakes and ground water all over the country during the last three years and the current year, year-wise;
- (c) whether the funds was spent for the purpose for which it was allotted;
- (d) if so, the details thereof and if not, the reasons therefor along with the steps taken by the Government to ensure proper utilisation of funds meant for prevention of pollution;
- (e) whether the European Union (EU) has offered/provided any financial assistance for the preservation of natural lakes/rivers in the country; and
- (f) if so, the details thereof?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) & (b) This Ministry is supplementing the efforts of the State Governments in abatement of pollution in identified stretches of various rivers under the National River Conservation Plan (NRCP) and National Ganga River Basin Authority (NGRBA) programme as well as conservation of lakes under the National Lake Conservation Plan (NLCP). State-wise details of funds released by the Ministry to various State Governments during the last three years and current financial year under NRCP, including NGRBA, and NLCP are at Annexure-I & II. As per the Central Ground Water Board, no funds have been allocated by them for prevention of pollution of ground water during this period.

(c) & (d) Works for pollution abatement and conservation of rivers and lakes under the NRCP, including NGRBA and NLCP are implemented on a cost sharing basis between the Centre and the States through implementing agencies nominated by the State Governments and functioning under their control. Funds are released in installments for the sanctioned works to the concerned State Governments/implementing agencies as per the prescribed procedure based on satisfactory physical and financial progress of the works as well as utilisation of funds released earlier. The progress of implementation of works under the programmes is monitored both by the Centre and the States on continuous basis at various levels. In addition, for effective implementation of works, the following measures have been taken; i) Signing of Tripartite Memorandum of Agreement (MoA) with the State Governments/implementing agencies/Urban Local Bodies for adherence to timelines, proper operation & maintenance of the assets being created, timely release of State share, ii) independent appraisal of Detailed Project Reports by reputed institutions, like various Indian Institute of Technology, and iii) introduction of Third Party Inspection (TPI) mechanism by independent agencies.

(e) No, Sir.

(f) Does not arise.